

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.58/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S SAROJ TOPNO (PERSONAL GUARANTOR OF MARGDARSHAK FINANCIAL SERVICES LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Narendra Singh, Adv.

*: For the SIDBI*

Personal Guarantor

*: Ex-parte v.o.d 12.06.2024*

**ORDER**

Ld. Counsel representing the Petitioner/ SIDBI is present through VC.

- 1.** As per the previous order dated 12.06.2024, the Personal Guarantor was set ex-parte.
- 2.** The report on behalf of the RP has been filed, wherein the RP has recommended admission of the matter, and for initiating Insolvency Resolution Process against the Personal Guarantor.
- 3.** Arguments Heard. Order reserved.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**3<sup>rd</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*